

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

ADDL AFFIDAVIT FILED BY THE 12 TH RESPONDENT PROJECT
PROPONENT SRI JR GRANITES (P) LTD (SURYA PIT) Sy. No. 136, 137 &
138

Date-10-06-2023

H.C

M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 12 TH RESPONDENT

CELL-9841277216

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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3.		Annexure 2 —	Nil

It is certified that all the documents contained in the above annexure are true copies.

Date: 23-06-2023

X P. Mahesh

JR GRANITES PVT. LTD.,
Sy. No : 95/3,89/1,99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli,Chittoor-517425(A.P)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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...Respondent

**ADDL AFFIDAVIT FILED BY THE 12th RESPONDENT PROJECT
PROPONENT**

I, P.Maheshwara Rao son of P.Subba Rao aged about 53 years, Nominated owner **M/s J.R GRANITES PVT.LTD** in Sy No.136,137,&138 **an extent of 4.846 Ha** at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425 .do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 12th Respondent herein and as such, I am well acquainted with the facts of the case.
2. I state that I have filed detail counter affidavit before this Hon'ble Tribunal on 03-10-2022 thereafter this Hon'ble tribunal on 17-05-2023 direct the respondents No- 7 to 14 to file additional reply affidavit on or before 17-07-2023 before this tribunal.
3. I state that I have complied all the Specific & General Conditions mention in EC Order No. DEIAA/AP/CTR-01/2016 dated 20.07.2016 **an extent of 4.846 Ha** and also I further state that in future I will undertake to comply all the Environmental conditions and directions to submit the periodically report before the consent authority without fail.
4. I State that the APPCB, Mines department & district collector chittoor filed their reports dated 15-05-2023 before this Hon'ble tribunal stated that this respondent have complied all the observation made by joint committee dated 22.06-2022. I further state that all the reports filed by the


JR GRANITES PVT. LTD.,
 Sy. No : 95/3,89/1,99/4 & 99/7,
 Kotamakananalli(Village)

departments it is stated that at present no mining activity is going on this respondent mine lessee area.

5. I State that during the past violations the APPCB has issued Show cause notice to my mining unit on 11.05.2023 and directed to furnish the reply to the Show cause notice within 15 days from the date of the issue of Show cause notice and also levied the Environmental Compensation.
6. I further state that in response to the show cause notice issued by the APPCB, I have submitted reply to the Show cause notice issued by the Board on 15.05.2023 with the details of the Environmental compensations and I have pay the following environmental compensation through Union bank demand draft No. 325955 dated 12-05-2023 for a sum of Rs 4,30,000/- (Four Lakhs Thirty Thousand only) is estimated to levy on **M/s J.R GRANITES PVT.LTD** in Sy No.136,137,&138 **an extent of 4.846 Ha** Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period.
7. I state that this respondent undertaking to provide CSR activity as per Order No. DEIAA/AP/CTR-01/2016 dated 20.07.2016 **an extent of 4.846 Ha** at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 and also this respondent will maintain savings account for environmental protection measures from here onwards. The year wise expenditure will be reported to the APPCB.
8. I state that the joint committee report in PAGE NO. 20 PARA NO. 4.10 has also interacted with the people near **M/s J.R GRANITES PVT.LTD** in Sy No.136,137,&138 **an extent of 4.846 Ha** and during enquiry, there is no specific complaints were received from the public.
9. I state that I have complying with all the observations of the joint committee. I am not guilty of any acts causing or contribution to pollution. I state that my unit has all the necessary consent and permissions to operate. I state that the above letter petition is filed by the petitioner is false and

incorrect facts as against this respondent. There is no cause of action against this respondent.

10. Hence, I humbly prayed that this Hon'ble Tribunal may be pleased to record this additional affidavit and **GRANT WORK ORDER** to this respondent and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor
on this the 23rd day of JUNE , 2023
and signed his name in my presence.

*P. Maheshwara

JR GRANITES PVT. LTD.,
Sy. No : 95/3,89/1,99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli, Chittoor-517425(A.P.)

BEFORE ME

Advocate

527/2015

VERIFICATION

I, P.Maheshwara Rao son of P.Subba Rao 12th respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 23rd day of June 2023 at Chittoor

*P. Maheshwara

JR GRANITES PVT. LTD.,
Sy. No : 95/3,89/1,99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli, Chittoor-517425(A.P.)

1847

From
M/s. J.R. Granites Pvt Ltd
Black Granite Mine-4.846 Ha,
Sy.No.136,137&138,
Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District-517425
Cell No: +91 90009 50676

Date: 26.06.2023

To
The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, Tirupati - 517 502



Respected Sir,

Subject: Undertaking affidavit submitted - request -regard

Reference: E.C. Order No: Lr. No: DEIAA/AP/CTR-01/2016 dated
08.07.2016

I would like to submit before you that, I am holding the quarry lease for Black granite over an extent of 4.846 Ha, in Sy. No. 136,137 & 138, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh. We are herewith submitting undertaking affidavit to provide CSR activity as per the E.C condition order no DEIAA/AP/CTR-01/2016 dated 08.07.2016 and also on the maintains of Environmental protection measures.

Please accept and acknowledge the same

Thanking you,

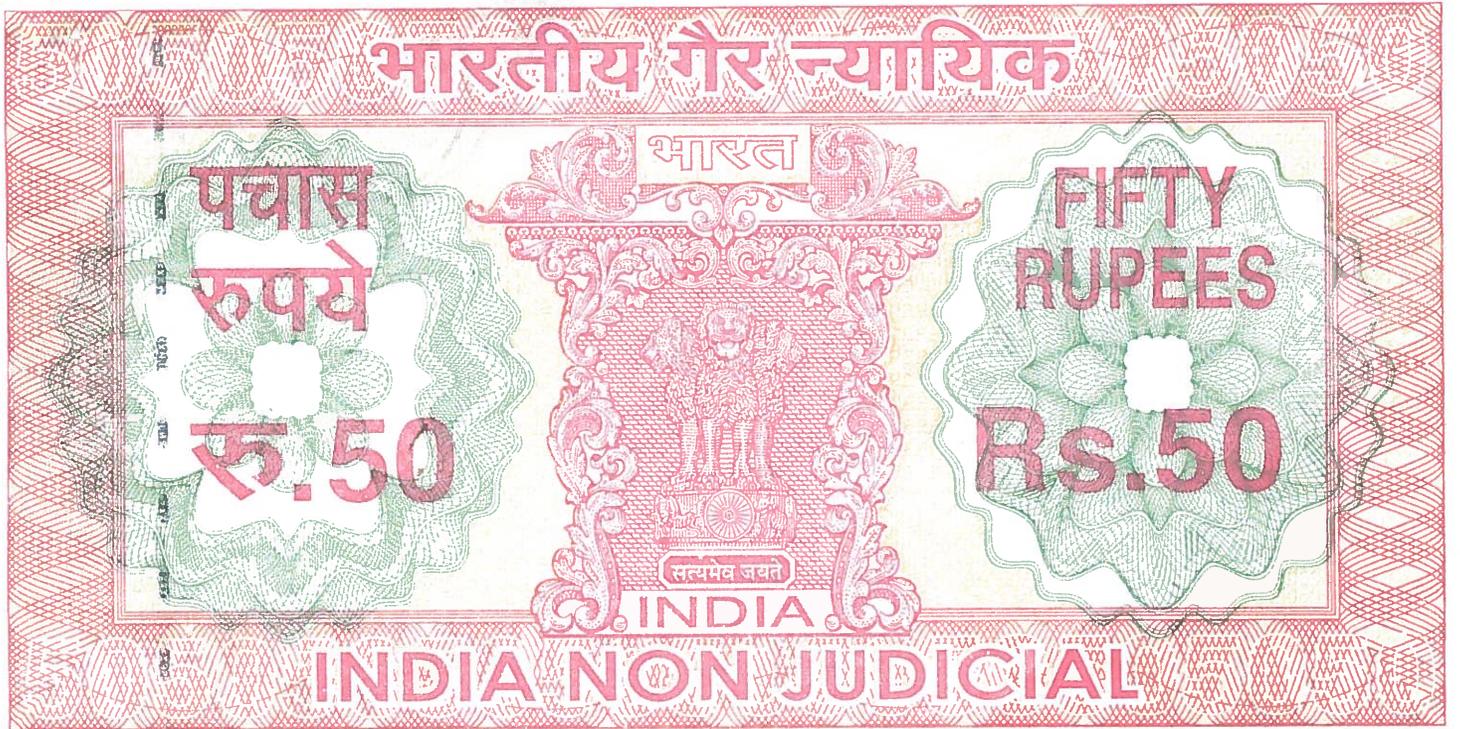
Yours Sincerely

P. Maheshwara Rao
(P. Maheshwara Rao)
Nominated owner

Encl: Undertaking Original affidavit.

Copy to:1. The Member Secretary, APPCB,Paryavaran Bhavan Head Office,
Opp. JAMAC Housing complex, APIIC Colony Road, Gurunanak
Colony, Vijayawada-520 007 for information.

2. The Divisional Officer Mines & Geology, Palamaner, Chittoor District
for information.



ఆంధ్రప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl.No.5014; date: 22/06/23

M/s J.R. Granites Pvt. Ltd.,
P. Maheshwara Rao S/o P. Subba Rao,
Kotamakanapalli.

AU 642926

T. Chinnamma

T. Chinnamma

LICENSED STAMP VENDOR

License No: 10-08-007-01

Valid upto: 30-08-2024

Aragonda (V&P) Thavanampal

Cell: 9985024137

**UNDERTAKING AFFIDAVIT FILED BY THE M/s J.R GRANITES PVT.LTD in
Sy No.136,137,&138 an extent of 4.846 Ha**

To,
THE ENVIRONMENTAL ENGINEER,
A,P Pollution Control Board,
Regional office Tirupathi.

I, P.Maheshwara Rao son of P.Subba Rao aged about 53 years, Nominated owner **M/s J.R GRANITES PVT.LTD** in Sy No.136,137,&138 an extent of **4.846 Ha** at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425 .do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I State that I am the Deponent herein and as such, I am well acquainted with the facts.
2. I state that I am undertaking to provide CSR activity as per the EC condition order No. DEIAA/AP/CTR-01/2016 dated 20.07.2016 an extent of **4.846 Ha** at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 and also I will maintain savings account for



22/6/2023

JR GRANITES PVT LTD.,
Sy No. 136, 137 & 138

environmental protection measures from here onwards. The year wise expenditure will be reported to the APPCB.

3. I state that if I fail to do the same the officials have liberty to take action.

Solemnly affirmed at chittoor

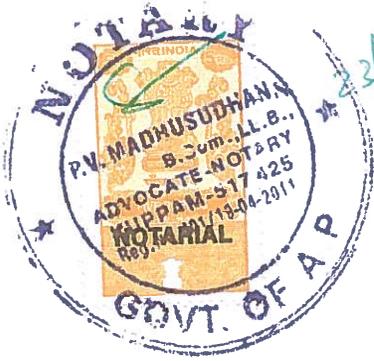
on this the 23rd day of JUNE, 2023

and signed his name in my presence.

DEPONENT

P. Mohan

JR GRANITES PVT. LTD.,
 Sy. No : 95/3,89/1,99/4 & 99/7,
 Kotamakanapalli(Village),
 Gudupalli,Chittoor-517425(A.P.)



P.V. Madhusudhan
 23/6/2023
P.V. MADHUSUDHAN, B.Com., LL.B.
 Advocate & Notary
 Court Road, Kuppam - 517 425
 CHITTOOR DISTRICT